

(2018) 04 P&H CK 0189
In the Punjab And Haryana At Chandigarh
Case No : CWP No. 8404 of 2018

Smt. Anju Mehta	Vs	APPELLANT
Haryana Urban Development Authority (HUDA) and another		RESPONDENT

Date of Decision : 05-04-2018

Acts Referred:

Constitution Of India — Article 226, 227

Citation : (2018) 04 P&H CK 0189

Hon'ble Judges : Ajay Kumar Mittal, J;Anupinder Singh Grewal, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

AJAY KUMAR MITTAL J.(Oral)

Prayer in this petition filed under Articles 226/227 of the Constitution of India is for issuance of a writ in the nature of mandamus directing the

respondent HUDA authorities to correct online database on the official website of HUDA with regard to ownership of Plot No.807 measuring 6

Marlas (135 square meters), situated in Sector 43, HUDA, Gurgaon and further to update/reflect the name of petitioner as owner on the basis of re-

allotment letter dated 19.11.2009 (Annexure P-1).

Learned counsel for the petitioner has submitted that at this stage a direction may be issued to respondent No.2 to take a decision on Legal Notice

dated 29.11.2017 (Annexure P-5) within a time bound manner.

Notice of motion.

At the asking of the Court, Mr. Sandeep Moudgil, Addl. AG, Haryana accepts notice on behalf of respondents and assured the Court that within 15

days the Legal Notice dated 29.11.2017 (Annexure P-5) shall be decided after

affording an opportunity of hearing to the petitioner by passing a speaking order, if need be (in case any adverse order is to be passed against the petitioner).

Disposed of.

A copy of this order be handed over to learned State counsel under the signatures of the Bench Secretary, for compliance.